

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O. A. No. 177/2022

**IN THE MATTER OF:**

ABHIST KUSUM GUPTA

..... APPLICANTS

VERSUS

STATE OF U.P. & ORS.

..... RESPONDENTS

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**RESPONDENT NO. 5**

Through

Dated: 04.06.2024  
New Delhi



**CHAUDHARY LAW OFFICES**

Advocates

K-2017, (L.G.F), Chittaranjan Park,  
New Delhi – 110019

Ph. Nos.: (011)- 41053797

Email: [chaudharylawnoffices@gmail.com](mailto:chaudharylawnoffices@gmail.com)

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O. A. No. 177/2022

IN THE MATTER OF:

ABHIST KUSUM GUPTA ..... APPLICANTS

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STATE OF U.P. & ORS. ....  
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ACTION PLAN FILED ON BEHALF OF THE RESPONDENT  
NO.5/NOIDA AUTHORITY IN TERMS OF ORDER DATED  
19.03.2024 PASSED BY THIS HON'BLE TRIBUNAL IN  
ABOVE CAPTIONED MATTER

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No.5/Noida Industrial Development Authority is filing present Action Plan in terms of Order dated 19.03.2024 passed this Hon'ble Tribunal in the above captioned matter.
2. It is submitted that this Hon'ble Tribunal vide its Order dated 19.03.2024 has directed the Respondents including Noida Authority to file an action plan with respect to ponds falling within its ambit in tabular format with all relevant particulars indicating the name of the pond/wet land, status regarding encroachment, rejuvenation/rehabilitation measure taken/ to be

  
(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

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undertaken, timeline for the activities to be carried out with budgetary estimates, the executing agency and the monitoring mechanism.

3. That in view of the aforesaid direction passed by this Hon'ble Tribunal, the details Action Plan in respect of "A Category Ponds in tabular form is as under:

Sl. No.	Name of village where Pond is situated	Status regarding encroachment	Measure Taken/ to be undertaken	Timeline for work completion of Budgetary Estimates	Executing Agency & Monitoring Mechanism
1.	Sadarpur	Encroachment free	Beautification & Maintenance work is complete. Presently water filling work in the pond is undergoing using Tankers of STP treated water.	15.08.2024 Rs.8.11 Lac	Noida Authority (Work Circle 3)
2.	Hajrat Wajidpur	Encroachment free	Beautification & Maintenance work is complete. Presently water filling work in the pond is undergoing using Tankers of STP treated water.	30.08.2024 Rs.2.78 Lac	Noida Authority (Work Circle 4)
3.	Bhuda	Encroachment free	Beautification & Maintenance work is complete. Presently water filling work in the pond is undergoing using Tankers of STP treated water.	25.08.2024 Rs.0.85 Lac	Noida Authority (Work Circle 7)
4.	Salarpur	Encroachment	Beautification &	30.08.2024	Noida

(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

		free	Maintenance work is complete. Presently water filling work in the pond is undergoing using Tankers of STP treated water.	Rs.2.50 Lac	Authority (Work Circle 8)
5.	Shahdara	Encroachment free	Rejuvenation/ Beautification of Pond is Complete	Not Applicable	Not Applicable
6.	Jhatta (Khasara No.246ख)	Encroachment free	Rejuvenation/ Beautification of Pond is Complete	Not Applicable	Not Applicable
7.	Kondali Banger (Khasara No.176)	Encroachment free	Rejuvenation/ Beautification of Pond is Complete	Not Applicable	Not Applicable
8.	Kondali Banger (Khasara No.392)	Encroachment free	Rejuvenation/ Beautification of Pond is Complete	Not Applicable	Not Applicable
9.	Badauli Banger	Encroachment free	Rejuvenation/ Beautification of Pond is Complete	Not Applicable	Not Applicable
10.	Gulawali	Encroachment free	Beautification & Maintenance work is complete. Presently water filling work in the pond is undergoing using Tankers of STP treated water.	30.08.2024 Rs.8.50 Lac	Noida Authority (Work Circle 10)
11.	Agahpur	Out of total area of Pond which is 3,500 Square Meter, only 2,000 Square Meter land is available due to various development work done on some part of the pond.	Proposal for Development of pond on alternate land in lieu of 1,500 Square Meter of encroached pond's land is pending with panning department.	Timeline for completion of work and the budgetary estimates may be figured out only after identification of land for development of pond on alternate plot of land in	Noida Authority (Work Circle 3)

		Thus, balance 1,500 Square Meter of pond's land is to be shifted elsewhere for which planning is under process.		terms of Government Order dated 03.06.2016.	
12.	Jhatta (Khasara No. 213)	Pond's land has been encroached by the villagers.	Encroachment of pond is to be removed by the Land Department with the help of District Administration.	Timeline for completion of work & the budgetary estimate may be figured out only after removal of encroachment by District Administration.	Noida Authority (Work Circle 10)
13.	Gulavali	Pond's land has been encroached by the villagers.	Encroachment of pond is to be removed by the Land Department with the help of District Administration.	Timeline for completion of work & the budgetary estimate may be figured out only after removal of encroachment by the District Administration.	Noida Authority (Work Circle 9)

4. It is submitted that so far as the ponds falling in Category "B" & "C" are concerned, there are altogether 14 numbers of ponds (8 number of ponds in category "B" & 6 number of ponds in category "C") in the said category having total area of 4.6547 hectare (Total 1.4697 hectare area of "B" category of pond & total 3.1851 hectare area of "C" category of pond). It is humbly



(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

submitted that the Answering Respondent/Noida Authority have developed water bodies over an area of 14.9557 hectare land in Sector 54, Sector 91 & Sector 135 in terms of Government Order dated 03.06.2016. Furthermore, besides the aforesaid development of a pond on Solar System Theme has been proposed on 29 Acres of land in Sector 167 Noida for which the Expression of Interest is to be published soon. It is pertinent to mention here that development of pond is proposed over 4.4154 hectare of land only, out of total 29 Acres of land in the said Sector 167 Noida.

5. That from the facts mentioned in the above para it is evident that the Noida Authority has developed water bodies over an area of 14.9557 hectare land in Sector 54, Sector 91 & Sector 135 of Noida against total area of 4.6547 hectare of land pertaining to Category "B" & Category "C" ponds. Thus, the Noida Authority have developed water bodies on far more area of land than the area over which it has to develop water bodies in lieu of Category "B" & Category "C" ponds.
6. That so far as the ponds falling in category 'D' is concerned, this Hon'ble Court may issue appropriate directions to the

  
(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

revenue authority for removal of encroachment. It may be pertinent to mention herein that the revenue authority had been vested with the right, title & interest of these ponds prior to 28<sup>th</sup> of December, 2020 and under the Revenue Code it the revenue authority only, which is empowered to remove the encroachment in view of section 67 of the UP Revenue Code, 2006. It is submitted that the NOIDA Authority has sent several letters to the district administration requesting for removal of the encroachment as per law. It is humbly submitted that in the said connection Noida Authority have recently sent several reminders also to the District Administration for removal of encroachment vide Letter dated 20.03.2024, dated 08.04.2024 & dated 24.04.2024. Copies of reminder Letters dated 20.03.2024, dated 08.04.2024 & dated 24.04.2024 are being annexed herewith and marked as ANNEXURE-1(Colly.).

7. The rejuvenation/development work of ponds falling in category "D" is proposed to be completed by the Noida Authority within a year from the date of same being handed over by district administration after making it encroachment free. However, in the humble submission of the Authority the actual completion time and budgetary estimates for

  
(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

rejuvenation/beautification work of category "D" ponds may be figured out only after the same being made encroachment free.

8. That the present Action Plan is being filed in respectful compliance of the Order dated 19.03.2024 passed this Hon'ble Tribunal in the above captioned matter.

**PRAYER**

In view of the above, it is most humbly prayed that this Hon'ble Tribunal may be graciously be pleased to:

- i. Take the present Action Plan on record being filed by the Respondent No.5/Noida Authority in terms of Order dated 19.03.2024 passed this Hon'ble Tribunal;
- ii. Pass any other order as this Tribunal may deem fit and proper in facts and circumstances of the present case and in the interest of justice.

  
(Vijay Rawal)  
General Manager (Civil)

**RESPONDENT NO. 5**

Through



Dated: 04.06.2024  
New Delhi/Noida

**CHAUDHARY LAW OFFICES**

Advocates

K-2017, (L.G.F), Chittaranjan Park,  
New Delhi – 110019

Ph. Nos.: (011)- 41053797

Email: [chaudharylawnoffices@gmail.com](mailto:chaudharylawnoffices@gmail.com)

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O. A. No. 177/2022



**IN THE MATTER OF:**

ABHIST KUSUM GUPTA

..... APPLICANTS

VERSUS

STATE OF U.P. & ORS.  
RESPONDENTS

.....

**AFFIDAVIT**

I, Vijay Kumar Rawal, S/o- Sri Randhan Rawal, Aged about 46 years, working as Deputy General Manager (Civil) in the office of New Okhala Industrial Development Authority, having office at Main Administrative Building, Sector-6, Noida, Gautam Buddha Nagar-201301, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am working as Deputy General Manager in the office of New Okhala Industrial Development Authority and as such in my official capacity I am well conversant with the facts and circumstances of the present case and therefore competent to swear the instant affidavit.



  
(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

- 2. That accompanying Action Plan in terms of Order dated 19.03.2024 passed by this Hon'ble Court has been drafted by the counsel of the authority under my instruction, contents of which has been read over and explained to me which I have understood.
- 3. That the contents are true and correct to the best of my knowledge and belief and the same are based on documents maintained by the authority and the legal advice received and believed to be true and correct.

**DEPONENT**

**VERIFICATION**

(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

Verified at *Noida* on this *4<sup>th</sup>* day of *June*, 2024 that the contents of the above affidavit are true and correct to the best of knowledge and belief and nothing material has been concealed therefrom.



**ATTESTED**

*Naveen Chandra Sharma*  
Advocate Notary  
Dadri Noida (G E Nagar)

**DEPONENT**

(Vijay Rawal)  
Dy. General Manager (Civil)  
NOIDA

*Nishi Kant Singh*  
*2/396/2016*

**4 JUN 2024**

## नवीन ओखला औद्योगिक विकास प्राधिकरण

पत्रांक:—नौएडा/अ.मु.का.अ.(एसके)/2024/ड.ता.क./1357  
दिनांक: 20 मार्च, 2024

प्रेषक,

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

सेवा में,

जिलाधिकारी  
गौतमबुद्धनगर

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विषय:— O.A. No.-177/2022 अभीष्ट कुसुम गुप्ता बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 12.10.2022 के सम्बंध में (तालाब आदि से सम्बंधित)

सन्दर्भ:— पत्र सं०—नौएडा/उ०म०प्र०(सि०)/2024/1363 दिनांक 11.03.2024

कृपया विदित हो कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन उपरोक्त विषयक वाद में नियमित रूप से सुनवाई होती है। मा० राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त वाद सं०—177/2022 में पारित आदेश दिनांक 06.09.2022 के क्रम में जिला प्रशासन द्वारा 1000 तालाबों की सूची उपलब्ध करायी गई थी, जिसमें 67 तालाब नौएडा के अधिसूचित क्षेत्र में चिन्हित किये गये थे। नौएडा प्राधिकरण के अधिसूचित क्षेत्र में 40 ऐसे तालाब हैं, जिन पर वर्षों से सघन आबादी विद्यमान है व परिवार निवास कर रहे हैं/काश्तकारों का कब्जा है और जिनका कब्जा भी नौएडा को प्राप्त नहीं है। उक्त सन्दर्भित पत्र की पृष्ठांकित प्रति आपको पूर्व में प्रेषित की गई है, जिसमें तालाबों की वस्तुस्थिति से अवगत कराते हुए यथोचित कार्यवाही हेतु सम्बंधित को निर्देशित किये जाने की अपेक्षा की गई थी। उक्त चिन्हांकित 67 तालाबों के स्थलीय सर्वे के उपरांत तालाबों में निम्न स्थितियाँ पायी गई:—

क्र०सं०	स्थिति	संख्या	श्रेणी
1	तालाब, जो अस्तित्व में हैं/आंशिक रूप से तालाब विद्यमान हैं	13	A
2	ऐसे तालाब जिन पर विकास कार्य किया गया है	08	B
3	ऐसे तालाब जिन पर परिसम्पत्तियों का आवंटन किया गया है	06	C
4	तालाब, जिन पर पुरानी सघन आबादी विद्यमान होने के कारण कार्यवाही, जिला प्रशासन से अपेक्षित है।	40	D
कुल		67	

उक्त तालिका में श्रेणी—“D” में वर्णित 40 तालाब, जिन पर पुरानी सघन आबादी विद्यमान होने के कारण कार्यवाही जिला प्रशासन से की जानी अपेक्षित है, की सूची पत्र के साथ संलग्न है।

अतः आपसे अपेक्षा है कि उक्त के सम्बंध में नियमानुसार यथोचित कार्यवाही हेतु सम्बंधित को निर्देशित करने का कष्ट करें।

संलग्नक : श्रेणी—“D” के तालाबों की सूची।

भवदीय,

(संजय कुमार खत्री)

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

प्रतिलिपि:

- मुख्य कार्यपालक अधिकारी महोदय को अवलोकनार्थ।
- उप महाप्रबन्धक (सिविल) को आवश्यक कार्यवाही हेतु।

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

## नवीन ओखला औद्योगिक विकास प्राधिकरण

पत्रांक:—नौएडा/अ.मु.का.अ.(एसके)/2024/डीजीएम(सि.)/1452  
दिनांक: 08 अप्रैल, 2024

प्रेषक,

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

अनुस्मारक

सेवा में,

जिलाधिकारी  
गौतमबुद्धनगर

विषय:— O.A. No.-177/2022 अभीष्ट कूसुम गुप्ता बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 12.10.2022 के सम्बंध में (तालाब आदि से सम्बंधित)

सन्दर्भ:— पत्र सं०—नौएडा/अ०मु०का०अ०(एसके)/2024/डीजीएम(सि.)/1397 दिनांक 20.03.2024

कृपया उपरोक्त विषयक सन्दर्भित पत्र का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके साथ चिन्हांकित 67 तालाबों के स्थलीय सर्वे के उपरांत श्रेणी—डी में वर्णित 40 तालाब की सूची जिन तालाब पर पुरानी सघन आबादी विद्यमान होने के कारण कार्यवाही जिला प्रशासन से की जानी अपेक्षित है, संलग्न करते हुए नियमानुसार यथोचित कार्यवाही हेतु सम्बंधित को निर्देशित किये जाने की अपेक्षा की गई थी।

विदित हो कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन उपरोक्त विषयक वाद में नियमित रूप से सुनवाई होती है। नौएडा प्राधिकरण के अधिसूचित क्षेत्र में 40 ऐसे तालाब हैं, जिन पर वर्षों से सघन आबादी विद्यमान है व परिवार निवास कर रहे हैं/काश्तकारों का कब्जा है और जिनका कब्जा भी नौएडा को प्राप्त नहीं है। श्रेणी—“D” में वर्णित 40 तालाब, जिन पर पुरानी सघन आबादी विद्यमान होने के कारण कार्यवाही जिला प्रशासन से की जानी अपेक्षित है। उक्त चिन्हांकित 67 तालाबों के स्थलीय सर्वे के उपरांत तालाबों में निम्न स्थितियाँ पायी गईं:—

क्र०सं०	स्थिति	संख्या	श्रेणी
1	तालाब, जो अस्तित्व में हैं/आंशिक रूप से तालाब विद्यमान हैं	13	A
2	ऐसे तालाब जिन पर विकास कार्य किया गया है	08	B
3	ऐसे तालाब जिन पर परिसम्पत्तियों का आवंटन किया गया है	06	C
4	तालाब, जिन पर पुरानी सघन आबादी विद्यमान होने के कारण कार्यवाही, जिला प्रशासन से अपेक्षित है।	40	D
कुल		67	

अतः आपसे पुनः अपेक्षा है कि उक्त के सम्बंध में नियमानुसार यथोचित कार्यवाही हेतु सम्बंधित को निर्देशित करने का कष्ट करें।

भवदीय,

(संजय कुमार खत्री)

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

प्रतिलिपि:

- मुख्य कार्यपालक अधिकारी महोदय को अवलोकनार्थ।
- उप महाप्रबन्धक (सिविल) को आवश्यक कार्यवाही हेतु।

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

## नवीन ओखला औद्योगिक विकास प्राधिकरण

पत्रांक:-नौएडा/अ.मु.का.अ.(एसके)/2024/D.M.O/1514  
दिनांक: 24 अप्रैल, 2024

प्रेषक,

अपर मुख्य कार्यपालक अधिकारी (एसके)  
नौएडा

अनुस्मारक

सेवा में,

जिलाधिकारी  
गौतमबुद्धनगर

विषय:- O.A. No.-177/2022 अमीष्ठ कृष्ण गुप्ता बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 12.10.2022 के सम्बंध में (तालाब आदि से सम्बंधित)

सन्दर्भ:- 1. पत्र सं०-नौएडा/अ०मु०का०अ०(एसके)/2024/डीजीएम(सि.)/1397 दिनांक 20.03.2024  
2. पत्र सं०-नौएडा/अ०मु०का०अ०(एसके)/2024/डीजीएम(सि.)/1452 दिनांक 08.04.2024

कृपया पत्र के साथ संलग्न मुख्य कार्यपालक अधिकारी महोदय को पृष्ठांकित अपर जिलाधिकारी (वि०/रा०), गौतमबुद्धनगर महोदय के पत्रांक-1342/डी०एल०आर०सी०/2024, दिनांक 16.04.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा० अधिकरण द्वारा पारित आदेश दिनांक 19.03.2024 का अनुपालन कराने की अपेक्षा की गई है। सन्दर्भित पत्र में दिनांक 19.03.2024 को पारित आदेश के सारवान अश का उल्लेख करते हुए उक्त प्रकरण में प्रियंका स्वामी, स्थाई अधिवक्ता, उत्तर प्रदेश सरकार, मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा INDICATIVE ACTION PLAN प्रारूप पर सूचना दिनांक 15.05.2024 से पूर्व उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

उक्त के सम्बंध में अवगत कराना है कि सन्दर्भित पत्र के साथ संलग्न INDICATIVE ACTION PLAN प्रारूप में कॉलम-1, 2, 3, 9 एवं 10 पर सूचना जिला प्रशासन द्वारा उपलब्ध करायी जानी अपेक्षित है।

उपरोक्त के अतिरिक्त अधोहस्ताक्षरी के उक्त सन्दर्भित पत्रों के माध्यम से श्रेणी-"D" में वर्णित 40 तालाब, जिन पर पुरानी सघन आबादी विद्यमान है व परिवार निवास कर रहे हैं/काशतकारों का कब्जा है और जिनका कब्जा भी नौएडा को प्राप्त नहीं है, के सम्बंध में नियमानुसार यथोचित कार्यवाही हेतु सम्बंधित को निर्देशित करने हेतु अनुरोध किया गया था।

अतः आपसे अनुरोध है कि संलग्न INDICATIVE ACTION PLAN प्रारूप में कॉलम-1, 2, 3, 9 एवं 10 के सम्बंध में सूचना दिनांक 01.05.2024 से पूर्व मा० न्यायालय में जमा कराने तथा श्रेणी-"D" में वर्णित 40 तालाबों के सम्बंध में नियमानुसार यथोचित कार्यवाही हेतु सम्बंधित को निर्देशित करने का कष्ट करें।

संलग्नक-यथोपरि।

भवदीय

(संजय कुमार खत्री)

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

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प्रतिलिपि:

- मुख्य कार्यपालक अधिकारी महोदय के अवलोकनार्थ।
- विशेष कार्याधिकारी (एमपी) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- उप महाप्रबन्धक (सिविल) को आवश्यक कार्यवाही हेतु।

अपर मुख्य कार्यपालक अधिकारी  
नौएडा

dr.